

भारत सरकार
GOVERNMENT OF INDIA



एस.जी.-डी.एल.-अ.-27032020-218935
SG-DL-E-27032020-218935

असाधारण
EXTRAORDINARY
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 61]	दिल्ली, मंगलवार, मार्च 24, 2020/चैत्र 4, 1942	[रा.रा.क्षे.दि. सं. 422
No. 61]	DELHI, TUESDAY, MARCH 24, 2020/CHAITRA 4, 1942	[N.C.T.D. No. 422

भाग IV
PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

fof/k] U; k; , oa fo/kk; h dck; l foHkkx

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दिल्ली, 24 मार्च, 2020

l aQk-14(67)@, y, &2020@cons2law/64-71-&राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप-राज्यपाल की सहमति दिनांक 24 मार्च, 2020 को प्राप्त कर ली है और इसे जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :-

bfnYyh fofu; ksx %l a[; k 02½ vf/kfu; e] 2020

%2020 dk fnYyh vf/kfu; e 02½

(23 मार्च, 2020 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा-पारित)

[24 मार्च, 2020]

वर्ष 2020-2021 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए एक विधेयक

भारत गणराज्य के इकहत्तरवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

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1. इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 2) अधिनियम 2020 है।
2. राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए i B g tkj dj k M + # i ; k की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यों के सम्बन्ध में वर्ष 2020-2021 की अवधि के दौरान भुगतान के रूप में प्रयुक्त होंगी।
3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

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I	II		III	IV	V
1	विधान मंडल	राजस्व	583500	9000	592500
2	सामान्य प्रशासन	राजस्व	9189850	160250	9350100
3	न्याय प्रशासन	राजस्व	11295300	3072100	14367400
		पूँजी	100000	0	100000
4	वित्त	राजस्व	3155800	1000	3156800
		पूँजी	2660000	0	2660000
5	गृह	राजस्व	8067700	7000	8074700
		पूँजी	1153000	0	1153000
6	शिक्षा	राजस्व	133493800	7000	133500800
		पूँजी	3881400	0	3881400
7	चिकित्सा एवं जन स्वास्थ्य	राजस्व	63304240	270460	63574700
		पूँजी	2821400	0	2821400
8	समाज कल्याण	राजस्व	84581300	400	84581700
		पूँजी	16508600	0	16508600
9	उद्योग	राजस्व	5228950	550	5229500
		पूँजी	32200	0	32200
10	विकास	राजस्व	30620821	2495	30623316
		पूँजी	10159300	10000	10169300
11	शहरी विकास और लोक निर्माण	राजस्व	97004384	0	97004384
		पूँजी	96843400	0	96843400
12	ऋण	पूँजी	15000	0	15000
13	पेंशन	राजस्व	30000	0	30000
15	सार्वजनिक ऋण	राजस्व	0	30618800	30618800
		पूँजी	0	35111000	35111000
		; ksx	580729945	69270055	650000000

संजय कुमार अग्रवाल, प्रधान सचिव
(विधि, न्याय एवं विधायी कार्य)

DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS

NOTIFICATION

Delhi, the 24th March, 2020

No. F.14(67)/LA-2020/cons2law/64-71.—The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 24th March, 2020 and is hereby published for general information:-

“THE DELHI APPROPRIATION (NO.2) ACT, 2020**(DELHI ACT 02 OF 2020)**(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 23rd March, 2020)

[24th March, 2020]

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2020-2021.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Seventy First Year of the Republic of India as follows:-

- Short title.** 1. This Act may be called the Delhi Appropriation (No. 2) Act, 2020.
- Issue of ₹65000,00,00,000/- from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2020-2021.** 2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate to the sum of **Rupees Sixty Five Thousand Crore Only** towards defraying the several charges which will come in the course of payment during the financial year 2020-2021 in respect of the services specified in column (2) of the Schedule.
- Appropriation.** 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE

(See sections 2 and 3)

(₹ In thousand)
SUMS NOT EXCEEDING

Demand No.	Services and Purposes		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
I	II		III	IV	V
1	Legislative Assembly	Revenue	583500	9000	592500
2	General Administration	Revenue	9189850	160250	9350100
3	Administration of Justice	Revenue	11295300	3072100	14367400
		Capital	100000	0	100000
4	Finance	Revenue	3155800	1000	3156800
		Capital	2660000	0	2660000
5	Home	Revenue	8067700	7000	8074700
		Capital	1153000	0	1153000
6	Education	Revenue	133493800	7000	133500800
		Capital	3881400	0	3881400
		Revenue	63304240	270460	63574700

7	Medical and Public Health	Capital	2821400	0	2821400
		Revenue	84581300	400	84581700
8	Social Welfare	Capital	16508600	0	16508600
		Revenue	5228950	550	5229500
9	Industries	Capital	32200	0	32200
		Revenue	30620821	2495	30623316
10	Development	Capital	10159300	10000	10169300
		Revenue	97004384	0	97004384
11	Urban Development and Public Works	Capital	96843400	0	96843400
12	Loans	Capital	15000	0	15000
13	Pensions	Revenue	30000	0	30000
		Revenue	0	30618800	30618800
15	Public Debt	Capital	0	35111000	35111000
	Total		580729945	69270055	650000000

SANJAY KUMAR AGGARWAL, Pr. Secy.
(Law, Justice & L. A.)